

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos. 2072-2076/2022

MEERUT DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

JASWANT SUGAR MILLS LIMITED & ORS.

Respondent(s)

(Only I.A. Nos. 253165, 253166 & 253169 of 2023 in SLP D. No. 42166/2022 is to be listed)

WITH

Diary No(s). 42166/2022 (XI)

(IA No. 253166/2023 - APPLICATION FOR ABATEMENT

IA No. 253165/2023 - APPLICATION FOR SUBSTITUTION

IA No. 253169/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.

IA No. 47949/2023 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS)

Date : 06-05-2024 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
[IN CHAMBER]

For Appellant(s) Mr. Mithilesh Kumar Singh, AOR
Mrs. Manju Singh, Adv.
Mr. Ashutosh Kumar Singh, Adv.
Mr. Tarun Verma, Adv.
Mr. Rakesh Kumar Yadav, Adv.
Mr. Aditya Durgvanshi, Adv.
Mr. Saumitra Singh, Adv.

Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) Ms. Megha Karnwal, AOR
Mr. Sahil Mogha, Adv.

Mr. Amit Agrawal, AOR
Ms. Radhika Yadav, Adv.
Mr. Amit Agrawal, Adv.

Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR
Mr. Pratul Pratap Singh, Adv.

Mr. Adarsh Upadhyay, AOR

Mr. Abhinay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Diary No(s). 42166/2022

Learned counsel submits that delay of 45 days caused in filing the application for substitution to bring on record the Lrs. of deceased petitioner is due to bona fide reasons. My attention was drawn to statements made in paragraph 4 and it is stated that the legal heirs and representatives of the deceased petitioner contacted the Middle Income Group Legal Aid Committee after the death of the petitioner and they were advised to bring death certificate of the deceased petitioner. Application is supported by a copy of death certificate issued by the competent authority. In view of the submission of learned counsel and for the reasons stated in the application, the delay in filing substitution application is condoned.

Abatement, if any, is set aside.

Application for substitution is allowed.

Amended cause title be filed within two weeks.

Let the matter be listed before the Court for further consideration.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)